

Quarterly Return under Rule 7 of the CENVAT Credit Rules, 2002
for the Registered Dealers
{See sub-rule (6) of rule 7}

Return for the quarter ending -----

1. Name of the first stage/second stage dealer :
2. Excise registration number :
3. Address :
4. Particulars of invoices issued by first stage/second stage dealer :

S.No.	Invoice No. with date	For the main item in the document*			
		Description of the goods	Central Excise Tariff Heading	Quantity	Amount of duty involved (Rs.)

5. Particulars of the documents based on which the credit is passed on:

S.No.	Invoice/ Bill of entry No. with date	Name and address of the manufacturer/ importer or the first stage dealer (as the case may be)	For the main item in the document*		
			Description of the goods	Central Excise Tariff Heading	Amount of duty involved (Rs.)

* Give details with respect to the item with maximum duty covered by the document

Place:

Date:

Signature of the registered person or the authorised signatory

Name in capital letters
Designation
Seal of the registered dealer.